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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No. 66/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Ajay Sinha & Anr.-Vs- Spencer Distillerise Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) AKHILESH KUMAR SHRIVASTAVA, ADV } Petitioner
- 2) SHAKEEL MD. AKHTER, ADV }
- 3) AKASH SHARMA, P. CS }

*Akash Sharma*  
16/1/18

- 1) Tejshree Chowdhury } Respondent
- 2) Arnab Sarma, }
- 3) Sreenita Basak, }
- 4) }

*Sreenita Basak*  
16.1.18

**ORDER**

Ld. Counsel for the petitioners and the respondents is present.

Ld. Counsel for the respondents has sought leave of the Court for filing Vakalatnama. Prayer is allowed. Vakalatnama may be filed by the end of the day.

Reply may be filed within 15 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any,



may be filed within 15 days with a copy in advance to the opposite parties.

List it on 13/03/2018 for hearing. Meanwhile both the parties are directed to maintain *status quo* regarding fixed assets and shareholdings.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)